

(b) No, Sir. They were arrested because of their suspected clandestine activities and for want of proper and valid travel documents.

Report on Status of Zeliangrong Nagas

9142. SHRI MEEJINLUNG KAMSON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) when the Fact Finding Team of the North Eastern Council to prepare a detailed status paper of Zeliangrong Nagas of Manipur, Nagaland and Assam was constituted and the reasons therefor;

(b) the names of members of the said Fact Finding Team;

(c) when the team visited the zeliangrong Nagas areas of the three states and when the Team submitted its Reports;

(d) the main points and recommendations of the Report; and the strategy for development of the said areas suggested therein;

(e) the follow up actions taken up so far by the Government for implementation of the measures suggested in the Reports; and

(f) the response and reaction of the three concerned States (Manipur, Nagaland and Assam) in this regard and how far they have taken up the implementation of the measures ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) The team was constituted on 23-2-1983 for preparing a consolidated status paper on the development of Zeliangrong areas.

(b) The team comprised Shri N.P. Nawani, the then Planning Adviser, North-Eastern Council, and Dr. Sri Prakash, Professor of Department of Economics, North-Eastern Hill University, Shillong.

(c) Shri Nawani visited Tamenglong Dist. of Manipur on 7th and 8th April, 1984. Dr. Sri Prakash visited Nagaland.

The team submitted its report on 9th July, 1984.

(d) The Team recommended overriding priority for construction of roads in the area, development of land for permanent cultivation, harnessing water resources for irrigation and hydel generation, utilising hill slopes for horticulture, agro-forestry and pastures and provision of social services like education and health.

(e) The Governments of Assam, Manipur and Nagaland were requested to take suitable follow up action on the recommendations of the report.

(f) The response from the State Governments in the matter is awaited.

Recognition to NDDDB and in-House R & D Units in Industry

9143. DR. G. VIJAYA RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether in-house R and D Units in Industry are recognised by the Department of Science and Technology for the purpose of Income-tax exemption;

(b) whether the National Dairy Development Board (NDDDB) is also an "Industry" recognised by Department of Science and Technology for this purpose; and

(c) if so, the rules under which NDDDB is recognised as an "Industry" ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Recognition accorded to R and D units in industrial and non-industrial sector by the Department of Scientific and Industrial Research, *inter-alia* entitles them to import equipments, raw-material etc. for Scientific research under Open General Licence;

Recognition by the Department of Scientific and Industrial Research has enabled the Industrial in-house R and D units to avail the concessions relating to expenditure